

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/905/2021

This the 16th day of June 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)

Dr. Surjit Singh Jamwal, S/o Thakur Raghbir Singh Jamwal PPO No. 62685/HP,
R/o House No. 74-A, Dream City, Muthi, Jammu and J&K.

.....Applicant

(Advocate:- Mr. Parvinder Singh)

Versus

1. Union of India through Secretary to Government, Ministry of Personnel, Public Grievances and Pensions, Department of Pension and Pensioners Welfare, Lok Nayak Bhawan, New Delhi-110003.
2. Secretary to Government, Ministry of Finance, Department of Expenditure, Government of Himachal Pradesh, Civil Secretariat, Shimla, H.P.-171003.
3. Accountant General (A&E), Office of Accountant General (A&E), Himachal Pradesh, Shimla A-3, 171003.
4. Senior Deputy Accountant General (A&E), Office of Senior Deputy Accountant General (A&E), Himachal Pradesh, Shimla A-3, 171003.

.....Respondents

(Advocate: Mr. Raghu Mehta, Sr. C.G.S.C.)

**O R D E R
[ORAL]**

The issue on hand is regarding revision of pension as per the Sixth Central Pay Commission. The applicant is seeking party with the judgement of the Principal Bench, Central Administrative Tribunal dated 01.11.2011. He has also submitted two representations dated 30.07.2020 and 16.08.2020 to the respondents.

2. Learned counsel for the applicant submitted that the applicant would be satisfied, if a time bound direction is given to the respondents to dispose of the representations by passing a reasoned and speaking order.



3. Learned Sr. C.G.S.C. vehemently argued that the case is hopelessly time barred as the applicant has retired way back in the year 2003 and has made representations only in the year 2020.

4. Heard Mr. Parvinder Singh, learned counsel for the applicant and Mr. Raghu Mehta, Sr. C.G.S.C. for the respondents and perused the records.

5. Learned counsel for the applicant was unable to show any representation of an earlier date as the same was not readily available.

6. Accordingly, the O.A. is disposed of with direction to the respondents to dispose of the representations of the applicant dated 30.07.2020 and 16.08.2020 by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two months from the date of receipt of a certified copy of this order.

7. It is made clear I have not entered into the merits of the case. No order as to cost

(ANAND MATHUR)
MEMBER (A)

Arun